published in the Hindustan Times of 2nd April, 1964, to the effect that the Department of Immigration and Emigration of Ceylon has announced inducement scheme under which persons of Indian origin who would be willing to leave Ceylon for good will be paid ex-gratia payment of Rs. 1000;

Written Answers

Government (b) if so, whether have ascertained the nature of scheme from the Indian High Commissioner in Ceylon, and what are the details of the same?

THE DEPUTY MINISTER IN MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir; the Government have seen a newsitem on this subject.

(b) The details of the scheme have been ascertained. The Government of Ceylon are offering a repatriation allowance to every Indian, who, with his family, leaves Ceylon for good, subiect to certain conditions. The amount of repatriation allowance payable depends on the age of the person concerned and the number of his dependents. The maximum amount payble is Rs. 1000.

INDIANS IN ZANZIBAR

*238. SHRI J. H. JOSHI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware that the property of some Indians residing in Zanzibar, has recently been seized by the Government Zanzibar:
- (b) if so, what is the amount of property involved; and
- (c) whether the members of the Indian Embassy at Nairobi render any advice to the Indians living in Zanzibar?

DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and The former Government of Zanzibar had promulgated a Presidential de-

cree providing for the confiscation of any property when it appeared to the President that it would be in national interest and the acquisition of such property without compensation . would not cause undue hardship to the owner thereof. No reports as to the effect of this decree in actual application have yet been received.

(c) Yes, Sir. The officers of High Commission in Nairobi visited Zanzibar on several occasions for this purpose.

बर्मा में गिरयतार ग्रीर नजरबन्द किये गये भारतीय

*२४४. श्री विमलकुमार मन्नालालजी चौरड़िया : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

- (क) १९६२-६३ और १९६३-६४ के वर्षों में दर्मा में कितने भारतीयों को (१) गिरफ्तार किया गया श्रीर (२) नजरबन्द किया गया :
- (ख) उनकी गिरफ्तारी श्रीर नजर-बंदी के क्या कारण थे ; ग्रीर
- (ग) सरकार ने इंग विषय में क्या कार्यवाही की है ?

†[Arrest and Detention of Indians in Burma

*244. Shri V. M. CHORDIA: the PRIME MINISTER be pleased to state:

- (a) the number of Indians who were (i) arrested and (ii) put under detention in Burma in 1962-63 1963-64:
- (b) the reasons for their arrests and detention; and
- (c) the action Government havetaken in the matter.]

^{†[]} English translation.